

DELHI VIDHAN SABHA

Bulletin Part-I

(Brief record of Proceedings)

Friday, August 29, 1997 / Bhadrapad 7, 1919 (Saka)

NO. 107

2.00 P.M.

Starred Questions

1. Starred Question Nos. 61 to 67 and Supplementaries thereto were asked and orally answered.

Replies to Starred Question Nos. 68 to 80 were laid on the Table of the House.

2. As requisite information in respect of Q.No.63 was not available with the Chief Minister the Chair directed that the Question be listed again on 1-9-1997.

Unstarred Questions

3. Replies to Unstarred Question Nos. 56 to 59 and 61 to 67 were laid on the Table of the House.

4. Immediately after Question Hour, Shri Mukesh Sharma stood up to enquire about the fate of his notice of breach of privilege against the Chief Minister for having misled the House while making a statement given in the House on 27th August with regard to the construction of flats of Chavan Rishi Apartments in Model Town area. The Chair confirmed having received the notice at 1.45 P.M. only and observed that he has sent a copy of the same to the Chief Minister for his comments by 2nd September, 1997 and after receipt of his reply, he will take appropriate decision in the matter and inform the House.

The opposition members were, however, not satisfied with the ruling of the Chair and demanded that in view of the documentary evidence annexed with the notice, the matter should be decided there and then and, if necessary, the case may be referred even to the C.B.I. The Chair refused to revise its ruling and allegations and counter allegations continued resulting in pandemonium.

Suspension of member

5. Shri Mukesh Sharma who continued to disrupt the House was named by the Chair. On a motion moved by the Minister of Legislative Affairs which was carried, Shri Mukesh Sharma was suspended from 3 sittings of the House.

As the opposition members trooped in the well of the House and finding the House not in order, the Chair announced that the House stood adjourned till 4.30 P.M.

Private Members Business

6. Private Members Resolutions

- (a) Further discussion on the following resolution moved by Shri O.P. Babbar on 21-3-1997:-

"This House recommends that the roads, street lights, water, sewer etc. in Group Housing Societies be maintained by M.C.D. with immediate effect."

Following Members took part in debate:-

1. Shri O.P. Babbar
2. Shri M.L. Gaba
3. Shri Jai Bhagwan
4. Shri M.S. Panwar
5. Shri Naresh Gaur
6. Shri Ram Bhaj

Chief Minister replied to the debate and stated that these services continue to be maintained by Group Housing Societies themselves. However, he assured that the amounts spent by the Societies over maintenance of these services shall be paid to them from the House tax collected from such Societies.

Thereafter, Shri O.P. Babbar withdrew the resolution with the leave of the House. Hon'ble Speaker announced that the House be informed of the progress made on the assurance of the Chief Minister in the next session.

- (b) Further discussion on the following resolution moved by Dr. A.K. Walia on 21-3-1997:-

"This House resolves that a Cricket Stadium of International Standard be constructed in Yamuna Sports Complex, East Delhi."

Following members took part in the debate:-

1. Dr. A.K. Walia
2. Shri Alok Kumar (also moved the following amendment:-

"that facilities of international standard be provided in Yamuna Sports Complex for various sports and the sports complex be transferred from DDA to the Government of Delhi.")

3. Chief Minister, Shri Sahib Singh
4. Shri M.L. Gaba
5. Shri Brahm Pal
6. Ch. Fateh Singh (also moved by way of amendment that the following words be added to the resolution:-

"Tahirpur (Nand Nagri) Sports Complex be also taken over by the Government and

The mover of the resolution, Dr. Walia agreed to both the amendments. The amendment of Shri Alok Kumar was first put to vote and adopted unanimously. The amendment moved by Ch. Fateh Singh was also put to vote and adopted.

Thereafter the amended resolution in the following form was put to vote and was adopted unanimously:-

"This House resolves that Sports facilities of international standard including a Cricket Stadium be provided in Yamuna Sports Complex and the Yamuna sports complex as well as Tahirpur sports complex be transferred from DDA to the Government of NCT of Delhi."

Walk out

Shri Jag Parvesh Chandra and several opposition members stood up and requested that the suspension of Shri Mukesh Sharma from three sittings of the House be rescinded and he be permitted to attend the House on Monday, the 1st September. The Chair informed that since the decision was that of the House, he could hardly do anything in the matter. Chief Minister intervened to say that since the Congress Party Leader did not control his member when he was disrupting the proceedings, it would not be appropriate to revoke the punishment. Finding no positive response, the congress members staged a walk out.

(c) & (d) The members who moved resolution No.3 and 4 being not present, the resolutions lapsed.

(e) Before the next resolution by Prof. P.K. Chandla could be moved, the Hon'ble Speaker read out a letter received from the Minister of Finance, Prof. Jagdish Mukhi stating that since the matter, covered in the resolution was sub-judice, hence he could not permit the same to be moved in its existing form. Prof.

Chauhan and some other members insisted that the Resolution as per rules should be taken up since the Delhi Government is already collecting tax on the sale of lotteries. The Chief Minister intervened to say that the resolution on the subject of lottery could be passed by the House and for this purpose suggested that suitable modifications be made in the language of the resolution of Prof. P.K. Chandra. The Chair agreed that with the modifications suggested by the Chief Minister, there should not be any hitch to pass the same. He thereafter put the following amended resolution as proposed before the House:-

"This House resolves that the Government should take all necessary steps to ensure that sales tax is duly collected on all sale of lotteries in Delhi."

The resolution was put to vote and adopted.

(The House was adjourned till Monday, the 1st September, 1997).

P.N. GUPTA
SECRETARY

DELHI

August 29, 1997